CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 292/MP/2026 along with IA No. 101/2026

Subject	:	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the connectivity of 250 MW granted to the Petitioner along with consequential relief(s) thereof.
Petitioner	:	Azure Power India Private Limited (APIPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL) and Anr.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aniket Prasoon, Advocate, APIPL Shri Aman Sheikh, Advocate, APIPL Shri Sarthak Sareen, Advocate, APIPL Shri Aditya Rai, Advocate, APIPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Ms. Anusha Nagarajan, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking quashing/ setting aside of CTUIL's letters dated 1.6.2026, whereby it has revoked the deemed GNA corresponding to 250 MW Connectivity(ies) granted to APIPL at Bhadla-II PS, purportedly under Regulation 24.6(1)(a)(i) of the GNA Regulations on the ground that APIPL has failed to achieve commissioning of the said capacity within the prescribed timelines. The learned counsel submitted that subsequent to the previous hearings and during the pendency of the Petition, the Respondent, SECI, entered into a PSA with GRIDCO Ltd. on 21.8.2026 for the sale of 250 MW of power and consequent thereto, SECI entered into a PPA with Azure Power Fifty-Two Private Limited, a wholly owned subsidiary of the Petitioner, on 1.10.2026 for the supply of said 250 MW of power. The learned counsel further submitted that the Petitioner's project forms part of the Manufacturing-Linked Solar Scheme and is

thus eligible for a complete waiver of ISTS charges. Accordingly, the learned counsel submitted that, pursuant to the execution of the PPA and PSA, a firm timeline has now been established and, therefore, the Commission may align the timelines accordingly.

2. The learned counsel for Respondent No. 1, CTUIL, submitted that, as on the date of revocation of connectivity, neither the PPA nor the PSA had been executed, nor had any extension of the relevant timelines been granted. Accordingly, the connectivity granted to the Petitioner was validly revoked. Learned counsel further submitted that CTUIL revoked the Petitioner's connectivity in accordance with the provisions of the GNA Regulations, whereas the PPAs and PSAs were executed after the date of such revocation. In view of the same, the learned counsel submitted that CTUIL was unable to take cognizance of or consider the subsequently executed PPA and PSA in the absence of specific directions from the Commission. Learned counsel further submitted that CTUIL had also filed its compliance with the Commission's directions issued vide the Record of Proceedings dated 14.7.2026 and 8.9.2026.

3. Considering the submissions made by the learned counsels for the Parties, the Commission reserved the matter for orders. The interim direction issued vide the Record of Proceedings dated 3.6.2026 shall continue till the disposal of the matter.

By order of the Commission

Sd/
(Monojit Sehrawat)
Deputy Chief (Law)